

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-310
IB - 2755/ND/2019

IN THE MATTER OF:

M/s Magazon Dock Ltd.

Vs

M/s Dredging Corporation of India

....Applicant

....Respondent

SECTION

Under Section -9 of IBC, 2016

Order delivered on 14.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. S. Ravi Shankar, Adv. Yamvnah Nachair, Adv. Parnika Medmekar.

For the Respondent

: Adv. V. Seshargiri, Adv. Kamana Pradhan, Adv. Adhish Rajvanshi.

ORDER

Ld. counsel for the Corporate Debtor/Respondent appeared and seeks time to file reply. Let the same be filed within one week after serving an advance copy of the same to the Ld. opposite counsel. No further adjournment will be given on any ground. List the case for 22.01.2020.

-sd-

(K.K. VOHRA)
MEMBER (T)

-sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)